

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-433/ND/2017**

IN THE MATTER OF:

M/s. Regal Metal and Ferro Alloys

....PETITIONER

Vs.

M/s. SPM Auto Pvt. Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 23.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :

For the Respondent/Corporate debtor :

For the Liquidator

:Mr. Nalin Kaushik, Advocate.

ORDER

IA/3129/2019

This is an application by the liquidator under Section 35(1)(n) of IB Code, 2016 read with the Regulation 44 of IBBI(LP) Regulations, 2016 seeking for extension of time.

Heard the submissions made by the counsel and also perused the contents of the application. The liquidator has prayed for grant of extension of timeline of liquidation of the corporate debtor by four month upto 23.11.2021, beyond two years and nine months. The extension of time prayed for is granted and the application is **allowed**.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)